1199. [Transferred to the Zrd November, 1982].

Membership of Unions and Federations of Port and Dock Workers

1200. SHRI SURAJ PRASAD: SHRI INDRADEEP SINHA:

Will the Minister of LABOUR AND REHABILITATION be pleased to state the details of membership of various unions and federations of port and dock workers in various major ports as" verified in 1981?

THE MINISTER OF STATE IN THE MINISTRY "OF LABOUR AND REHA-BILITATION (SHRIMATI MOHSINA KIDWAI): A statement is laid on the Table of the House indicating the latest information available as on the 31st December, 1980. [See Appendix CXXIV, Annexure No. 78]

Closure of Purolator India Ltd., New Delhi

1201. SHRIMATI AMARTIT KAUR: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether it is a fact that the employer of the Purolator India Limited closed down the factory with effect from iOth September, 1982;

(b) whether it is also a fact that the employees nearing 63 are thrown out of job and their services have been terminated by the employer;

(c) if the answers to parts (a) and (b) above be in the affirmative, what action Government have taken against the employer for illegal closure of the factory; and

(d) whether Government propose to instruct Ihe employer to immediately lift the closure and take back all the employees on duty?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND RE-HABILITATION (SHRIMATI MOHSINA KIDWAI): (a) and (b) Yes, Sir. (c) and (d) According to information received from the Delhi Administration, the management set a notice on 30th June, 1982 communicating their decision to close down the establishment with effect from 1-9-1982 due to adverse economic and trade conditions and constraint on the demand for their produces. On 24-8-82, the management sent another notice informing that instead of 1-9.82 the factory would be closed from 10-9-82.

Bilateral discussions are under way to reach an amicable settlement. The Conciliation Officer is also intervening in the matter to explore the possibility of bringing about a settlement.

Basis of Calculating Minimum Daily Wages of Workers

1202. SHRI RAMANAND YADAV: SHRIMATI AMARJIT KAUR: SHRI B. C. PATTANAYAK:

Will the Minister of LABOUR AND REHABILITATION *oe* pleased to state:

(a) whether it is a fact that the Central Government have notified the .minimum daily wages from Rs. 6 to Rs. 8 for agricultural workers and between Rs. 5 and Rs. 7 for building workers who are un-skilled;

(b) whether the Central Government have advised the State Governments to revise the minimum wages of farm and building workers: and

(c) what is the basis of calculating the minimum daily wages of such workers?.

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRIMATI MOHSINA KIDWAI); (a) Minimum rates of wages in respect of unskilled categories of workers in the employ ments in agriculture and building and construction were last revised on the 21st August and 26th 1982 respectively in the range of Rs. S.7&